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System	Import Content (in %)
Aircraft Arrestor Barrier	5
Light Combat Aircraft (LCA)	40
Combat Free Fall System	35
Parachutes	0
Heavy Drop System	10
Agni Missile	15
Prithvi Missile	15
Akash Missile	10
Nag Missile	30
Supersonic Cruise Missile, BrahMos	65
Long Range Surface to Air Missile (LR-SAM)	60
Multi Barrel Rocket System-Pinaka	10
MBT Arjun	55
Radars	10
Electronic Warfare Systems	5-30
Sonars	5-30
Pocket Dosimeter	12
Portable Dose Rate Meter	9
Roentgenometer	6
NBC Recce Vehicle	5

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**Reviewing pay and allowances of Armed Forces personnel**

1169. SHRI MAHENDRA SINGH MAHRA: Will the Minister of DEFENCE be pleased to state:

(a) when Government had decided to entrust the task of reviewing the pay and allowances of the Armed Forces to a Pay Commission in place of Departmental Committee;

(b) what were the constraints for and circumstances before Government for such a decision;

(c) whether the terms of references for the Armed Forces and civilians were same and why the pensions of Armed Forces Personnel were clubbed with civilians; and

(d) whether mistake had been committed in 1973 by “*Ex-parte* Administrative Order” in the matter and why that cannot be corrected to treat Armed Forces Personnel a separate class?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) The Government entrusted the task to a Pay Commission in 1973, at the time of setting up of 3rd Central Pay Commission.

(b) The Government had set up a Post War Pay Committee in 1947, a Departmental Pay Committee (Raghuramiah Committee) during 1959-60 and another Departmental Committee in 1967 for review of pay and allowances of Defence Forces Personnel. There was general discontentment amongst the services with respect to the recommendations of these Committees. Thereafter, the Government decided to entrust the examination of structure of emoluments, including benefits in cash and kind and death cum retirement benefits of the Armed Forces to the 3rd Central Pay Commission.

(c) and (d) The terms of reference with respect to the Armed Forces personnel were different to the extent that the 3rd Central Pay Commission was not required to make recommendations on the conditions of service of the Armed Forces personnel. Though, the matters related to pension of Defence Service personnel was referred to 3rd Pay Commission, there has been no clubbing with civilians. The Commission felt that by and large, the principles followed by Armed Forces Pension Revision Committee (AFPRC) continue to be valid. The 3rd Pay Commission had considered the peculiar conditions of service and hierarchical set up of the Services, age of retirement, period of qualifying service pension etc. in respect of Armed Forces personnel. As such there has been no mistake in entrusting the matter to 3rd Central Pay Commission.

#### **Investigation of corporate frauds by SFIO**

1170. SHRI AJAY SANCHETI:

SHRI B.K. HARIPRASAD:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has set up a Serious Fraud Investigation Office (SFIO) to investigate corporate frauds of serious and complex nature;

(b) if so, the details thereof;